

(a) the number of new AIR stations set up in the country during the last three years;

(b) whether the Government have received proposals from various states for setting up of new AIR stations;

(c) if so, the details thereof; and

(d) the places where new AIR stations are to be set up and by when these are likely to start functioning?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):  
(a) Thirty one New Radio Stations were set up in the country during the period 1989-90 to 1991-92.

(b) to (d). The Plan schemes of AIR are formulated taking into consideration the requirement of radio coverage in the respective States. While requests from the State Governments are received from time to time for extension of radio coverage in the respective States, no detailed proposals are called for from the State Governments for formulation of Plans of AIR.

The Eighth Plan of AIR is yet to be approved. However, 84 broadcasting centres with studios at appropriate places have been proposed in the Eighth Plan.

[English]

#### **Power Project in Kerala**

7096. SHRI A. CHARLES:  
SHRI THAYIL JOHN-

ANJALOSE:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the quantum of power generated by the Kerala Electricity Board during 1990-91 and 1991-92;

(b) the power generating capacity of various power projects in Kerala;

(c) whether the generation of power in the state is less than its demand;

(d) since when hydel and thermal power projects are pending with the Union Government for approval and the reasons for delay; and

(e) if so, the steps taken by the Government to approve these projects?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) The total energy generation in Kerala during 1990-91 and 1991-92 was 5494 million units and 5327 million units respectively.

(b) the present installed generating capacity of various projects in Kerala is 1476.5 MW.

(c) During the year 1991-92 the energy requirement in Kerala was 7440 million units against which the availability was 7197 million units

(d) The required details are given below;

Sl. No.	Name of the Project	Capacity (MW)	Date of receipt in CEA	Remarks
1	2	3	4	5
<b>A. CEA CLEARED/APPRaised</b>				
1.	Adirappally (H)	2x80=160	1/89	Appraisal found in order on 20.6.89. Formal clearance would be given only after compliance of Sec. 29 and subject to other conditions.
<b>B. UNDER EXAMINATION IN CEA</b>				
1.	Bhoothankattu (H)	3x10=30	4/90	Replies to certain CEA/CWC comments awaited. Replies received are under examination.
2.	PallivasaI Rehabilitation Scheme (H)	3x20=60	7/90	Replies to certain CEA/CWC comments awaited.
3.	D.G. plant near Brahma-puran (T)	100	2/92	Under examination.

(e) The Techno-economic clearance to power projects gets delayed because the feasibility reports for projects sent by various State Electricity Boards/Utilities do not incorporate various inputs/clearances required for techno-economic appraisal by CEA. Further techno-clearance and investment approval depends on several factors including the comprehensiveness of the project report received from the project authorities, time taken by the project authorities, time taken by the project authorities in replying to various comments/observations by the Central Electricity Authority and/or Central Water Commission availability of various inputs and clearances such as fuel availability, transportation of coal, gas port facilities, water availability, clearance from E&F angles, constraints of funds, etc. The Government tries its best to ensure expeditious clearance of power projects. The Central Electricity Authority have also issued guidelines for preparation of feasibility reports for power Projects to various State Electricity Boards Power Utilities.

**Diesel Power Station in Andhra Pradesh**

7097. KUMARI PADMSREE  
KUDUMULA;  
SHRI RAMA KRISHNA  
KONATHALA:

Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government have sanctioned clearance for 100 MW diesel power station at Renigunta in Andhra Pradesh;

(b) if not, the reasons therefor; and

(c) the estimated cost of the Project and other details of oil requirement linkage of the proposed project?:

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b). Andhra Pradesh State Electricity board in March, 1990 had submitted a feasibility reports on their proposal to set up 100 MW Diesel generating power plant at Renigunta in Chittoor District (Andhra Pradesh) for techno-economic clearance by CEA. APSEB was advised to first tie up fuel oil linkage and various other inputs/ statutory clearance such as compliance of Section 29 of Electricity Supply Act (1948), Water availability, Land availability, environmental clearance from state and central authorities, civil aviation clearance etc. These requirements are yet to be tied up by the APSEB.

(c) The estimated cost of the project as per the feasibility report of APSEB is Rs. 133 crores. The fuel oil requirement for the project is estimated to be 1.30 lakh tonnes per annum.

**Kanhar Project**

7098. SHRI SHYAM LAL KAMAL:  
SHRI ROSHAN LAL:  
SHRI JAGAT VIR SINGH  
DRONA:  
SHRI SURENDRA PAL  
PATHAK  
SHRI SANTOSH KUMAR  
GANGWAR:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government have received any proposal on Kanhar Project jointly submitted by the Governments of Uttar Pradesh and Madhya Pradesh under the agreement signed in 1982 for getting its clearance/financial assistance;

(b) whether it is a fact that the Union